

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 28 of 2020

IN THE MATTER OF:

Gopal Krishan Bathla

....Appellant

Vs.

Crown Realtech Pvt. Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Jeetender Gupta and Mr. Ashish Mishra,
Advocates**

**For Respondents: Mr. Shohit Chaudhry and Mr. Pankaj Agarwal,
Advocates for R-1.**

**Mr. Saurabh Gupta, Mr. P. Nagesh and Mr.
Shivam Wadhwa, Advocates for R-2.**

ORDER

07.02.2020: Due to paucity of time this matter could not be taken up for consideration today.

Post this Appeal 'for orders' on **25th February, 2020.**

Meanwhile, the Interim Resolution Professional is directed to file Status Report with regard to the latest development in Resolution Process.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn